

Ex. No.53/14

New No.

23.07.2020

File was not taken up on 03.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi.

File is taken up today by way of video conferencing on filing of an application under Section 151 of Code of Civil Procedure filed by the decree holder for preponment of date of hearing and for withdrawal of rent.

Present : Mr. Mirza Rizwaan Baig, Ld. Counsel for the decree holder.

As per the directions of the Hon'ble High Court, only urgent matters are to be taken up for hearing.

For the reasons disclosed in the aforementioned application under Section 151 of Code of Civil Procedure, this Court is of the opinion that the request of the decree holder for withdrawal of rent is an urgent relief in view of the personal circumstances of the decree holder as disclosed in the application. As such, the aforementioned application under Section 151 of Code of Civil Procedure is allowed and the application of the decree holder under Section 151 of Code of Civil Procedure dated 12.03.2020 is now taken up for consideration.

The Nazir has filed his report.

In view of the report of the Nazir and the previous order of this Court dated 17.11.2017 which has attained finality, the application dated 12.03.2020 is allowed.

A letter of request be written to the Ld. Rent Controller (Central District) for issuance of cheque in the sum of amount deposited in favour of the decree holder - "Ishtiyaq Uddin". Along with the request letter, details of the deposit and report of the Nazir be enclosed.

To come up on the date already fixed i.e. 28.08.2020.

**SHIRISH  
AGGARWAL**

Digitally signed by  
SHIRISH AGGARWAL

Date: 2020.07.23  
19:26:32 +05'30'

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
23.07.2020

Ex. No.54/14

New No.

23.07.2020

File was not taken up on 03.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi.

File is taken up today by way of video conferencing on filing of an application under Section 151 of Code of Civil Procedure filed by the decree holder for preponment of date of hearing and for withdrawal of rent.

Present : Mr. Mirza Rizwaan Baig, Ld. Counsel for the decree holder.

As per the directions of the Hon'ble High Court, only urgent matters are to be taken up for hearing.

For the reasons disclosed in the aforementioned application under Section 151 of Code of Civil Procedure, this Court is of the opinion that the request of the decree holder for withdrawal of rent is an urgent relief in view of the personal circumstances of the decree holder as disclosed in the application. As such, the aforementioned application under Section 151 of Code of Civil Procedure is allowed and the application of the decree holder under Section 151 of Code of Civil Procedure dated 12.03.2020 is now taken up for consideration.

The Nazir has filed his report.

In view of the report of the Nazir and the previous order of this Court dated 17.11.2017 which has attained finality, the application dated 12.03.2020 is allowed.

A letter of request be written to the Ld. Rent Controller (Central District) for issuance of cheque in the sum of amount deposited in favour of the decree holder - "Ishtiyaq Uddin". Along with the request letter, details of the deposit and report of the Nazir be enclosed.

To come up on the date already fixed i.e. 28.08.2020.

**SHIRISH  
AGGARWAL** Digitally signed by  
SHIRISH AGGARWAL  
Date: 2020.07.23  
19:27:35 +05'30'  
(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
23.07.2020

Ex. No.55/14

New No.

23.07.2020

File was not taken up on 03.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi.

File is taken up today by way of video conferencing on filing of an application under Section 151 of Code of Civil Procedure filed by the decree holder for preponment of date of hearing and for withdrawal of rent.

Present : Mr. Mirza Rizwaan Baig, Ld. Counsel for the decree holder.

As per the directions of the Hon'ble High Court, only urgent matters are to be taken up for hearing.

For the reasons disclosed in the aforementioned application under Section 151 of Code of Civil Procedure, this Court is of the opinion that the request of the decree holder for withdrawal of rent is an urgent relief in view of the personal circumstances of the decree holder as disclosed in the application. As such, the aforementioned application under Section 151 of Code of Civil Procedure is allowed and the application of the decree holder under Section 151 of Code of Civil Procedure dated 12.03.2020 is now taken up for consideration.

The Nazir has filed his report.

In view of the report of the Nazir and the previous order of this Court dated 17.11.2017 which has attained finality, the application dated 12.03.2020 is allowed.

A letter of request be written to the Ld. Rent Controller (Central District) for issuance of cheque in the sum of amount deposited in favour of the decree holder - "Mohammad Imtiaz". Along with the request letter, details of the deposit and report of the Nazir be enclosed.

To come up on the date already fixed i.e. 28.08.2020.

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SHIRISH  
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Date: 2020.07.23  
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(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
23.07.2020

E. No.51/19

New No.387/19

23.07.2020

File is taken up today for hearing by way of video conferencing on account of lockdown due to Covid 19 in view of order bearing no. 24/DHC/2020 dated 13.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

No one has appeared through video conferencing.

As such, matter is adjourned for purpose fixed to 27.11.2020.

**SHIRISH**  
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AGGARWAL (Shirish Aggarwal)  
Date: 2020.07.23 13:42:10 +05'30'  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
23.07.2020

**S. Murli Mani and Anr.  
Vs.  
Ravi Chawla and Anr.**

Filing No.2072/20

New No.

23.07.2020

The present matter has been taken up for hearing by way of video conferencing on account of lockdown due to Covid 19.

Present : Mr. Rajat Aneja and Mr. Rishabh Jain, Ld. Counsels for the petitioners.

Ld. Counsels for the petitioners submit that they will make efforts to obtain the mobile number of the respondents on which summons can be served through WhatsApp.

Arguments are heard and the record is perused.

On filing of PF and mobile number of the respondents within one week from today, issue summons under the Third Schedule of the Delhi Rent Control Act for it to be served upon the respondents through WhatsApp by the Ahlmad of this Court and by the Nazarat Branch.

Petitioners are directed to file the hardcopy of the petition, accompanying documents, appropriate court fees and proper affidavit within four weeks from today. With these directions, the application of the petitioners under Section 151 of Code of Civil Procedure for exemption from filing court fees and attested affidavits is disposed off.

Ahlmad shall file his report on service of summons before the next date of hearing.

To come up on 02.09.2020.

**SHIRISH  
AGGARWAL** Digitally signed by  
SHIRISH AGGARWAL  
Date: 2020.07.23  
14:11:57 +05'30'

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
23.07.2020

**Feroz Ahmed**  
**Vs.**  
**Dalip Kumar and Bansi Lal**

Ex. No.7/20

New No.2077/20

23.07.2020

E-file is received by way of assignment by the Ld. Senior Civil Judge by sending e-mail dated 23.07.2020. It be checked and registered.

Present: None.

To come up for consideration on 27.07.2020 at 02:30 pm. Ahlmad is directed to provide the details required for joining of the court proceedings through video conference on the next date of hearing, to the Ld. Counsel for the petitioner.

**SHIRISH**  
**AGGARWAL**

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SHIRISH AGGARWAL  
Date: 2020.07.23  
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(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
23.07.2020

**Feroz Ahmed**  
**Vs.**  
**Naresh Kumar Mongha**

Ex. No.6/20

New No.2078/20


23.07.2020

E-file is received by way of assignment by the Ld. Senior Civil Judge by sending e-mail dated 23.07.2020. It be checked and registered.

Present: None.

To come up for consideration on 27.07.2020 at 02:30 pm. Ahlmad is directed to provide the details required for joining of the court proceedings through video conference on the next date of hearing, to the Ld. Counsel for the petitioner.

**SHIRISH**  
**AGGARWAL**



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SHIRISH AGGARWAL  
Date: 2020.07.23  
19:29:39 +05'30'

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
23.07.2020

E. No.118/16

New No.80890/16

23.07.2020

File is taken up today for hearing by way of video conferencing on account of lockdown due to Covid 19 in view of order bearing no. 24/DHC/2020 dated 13.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

No one has appeared through video conferencing.

As such, matter is adjourned for purpose fixed to 27.11.2020.

SHIRISH  
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by SHIRISH  
AGGARWAL  
Date: 2020.07.23  
13:41:19 +05'30'

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
23.07.2020